

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:148

ANSWERED ON:08.08.2012

HARASSMENT OF STUDENTS

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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether reports of segregation of children belonging to vulnerable sections of the society in schools in the aftermath and implementation of RTE have come to the notice of the Union Government;

(b) if so, the details thereof, State-wise;

(c) whether the Union Government has directed the States concerned to look into the matter and report their findings to the Union Government;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the corrective steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) to (d) There have been sporadic media reports of segregation/discrimination of children admitted into private schools under Section 12 (1) (c) of the Right to Education (RTE) Act, 2009 that provides for 25% free admission and education to children of disadvantage groups and weaker sections. Such matters are immediately referred by the Central Government to the concerned State/UT for enquiry and remedial action.

(e) In the light of the RTE Act, the model rules framed by the Central Government provide that children admitted under Section 12 (1) (c) shall not be segregated from the other children in the classroom, nor shall their classes be held at places and timings different from the classes held for other children. It further provides that the children admitted in pursuance of Section 12 (1) (c) shall not be discriminated from the rest of the children in any manner pertaining to entitlements and facilities such as textbooks, uniforms, library and ICT facilities, extracurricular activities and sports.

The RTE Act provides for notifying local authority for grievance redressal and the setting up of a State Commission for Protect of Children Rights (SCPCR)/Right to Education Protection Authority (REPA) for monitoring of child's right to elementary education.